

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

RAJYA SABHA
UNSTARRED QUESTION NO.2144
TO BE ANSWERED ON 6TH AUGUST, 2021

NON-DISTRIBUTION OF SUBSIDISED FOODGRAINS

2144 # SHRI VINAY DINU TENDULKAR:
DR. ASHOK BAJPAI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether it is a fact that due to underlying problems many PDS beneficiaries, including registered below poverty line beneficiaries, are still not getting due subsidised foodgrains;
- (b) if so, the details thereof, State-wise and UT-wise and Government's plan to improve and re-structure PDS to make it people friendly;
- (c) the criteria to remove the names of illegal immigrants and original beneficiaries from the State portals along with the number of such beneficiaries with their respective States and whether any system is in place in this regard;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

A N S W E R

MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND CONSUMER
AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SADHVI NIRANJAN JYOTI)

(a): Under the National Food Security Act, 2013 (NFSA), the coverage of eligible households/ beneficiaries under the Targeted Public Distribution System (TPDS) has been de-linked from the erstwhile poverty estimates and is linked to population estimates. With the adoption of NFSA in all States/UTs, the ration cards are issued to eligible households/ beneficiaries under the following two categories of the Act, namely –

- (i). Antyodaya Anna Yojana (AAY), and
- (ii). Priority Households (PHH)

(b): One Nation One Ration Card (ONORC) plan in 33 States/UTs is empowering all beneficiaries, including migrant NFSA beneficiaries, to lift their quota of entitled foodgrains from any Fair Price Shop (FPS) of choice by availing inter-state or intra state portability in these States/UTs, by using their same existing ration card with biometric authentication.

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(c): Under NFSA, the operational responsibilities of identification of eligible households/beneficiaries under the Act, issuance of AAY/PHH ration cards to them as per their eligibility, up to the availability of quota in NFSA coverage, after proper verification of eligibility, including field verification, etc. rests with the respective State/UT. Exclusion of beneficiaries on becoming ineligible by gaining economic status, migrated, death etc. and inclusion of eligible beneficiaries is a continuous process in States/UTs as per their guidelines, procedures, field visits etc.

(d): As above

(e): question does not arise.
